

(14)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

C.P. NO.206/2002 IN  
O.A.NO.1780/2000

Friday, this the 26th day of July, 2002

Hon'ble Shri Kuldip Singh, Member (J)  
Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri R.S.Raina & Ors.

...Applicants

(By Advocate: Shri Karan Singh)

Versus

Shri Narendra Prasad  
Director of Training  
Directorate of Training & Tec. Education  
Maya Mani Rao Marg,  
Near T.V.Tower, Delhi

..Respondent

(By Advocate: Shri Ajesh Luthra)

O R D E R (ORAL)

Shri Kuldip Singh:

As regards the compliance of the order is concerned, the learned counsel for respondent pointed out that the direction issued to the respondents in the OA was only to the effect that the respondents, who are under active consideration of the grievances of the applicants made by them in the OA, were to pass a speaking order within a period of three months. Since, the respondent has passed the order and granted some higher pay scales to the applicants, CP does not survive. However, the applicants are not satisfied with the compliance done by the respondents.

2. In the facts and circumstances, we find that CP does not survive as the respondent has complied with the Tribunal's aforesaid order and if the applicants are still aggrieved by the respondent's order, they can file a fresh OA, if so advised.

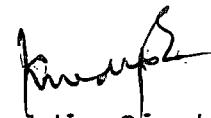
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(2)

3. Accordingly, CP is dropped. Notice issued to the alleged contemnor is discharged. File be consigned to the record room.

  
(S.A.T. Rizvi)  
Member (A)

  
(Kuldip Singh)  
Member (J)

/sunil/